

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

Contempt Case (AT) NO.07 OF 2019

IN

COMPANY APPEAL (AT) (INSOLVENCY) NO.552 OF 2018

In the matter of:

Gandhar Oil Refinery (India) Ltd

Applicant

Vs

Raghu Rama Krishna Raju

Respondents

For Applicant: Mr. Sanjay Hegde, Senior Advocate with Mr. Nithin Saravanan, Ms Arunima Singh, Ms Priyadarshini, Advocates.

Mr. Anirudh Wadhwa and Mr Bhargav Thali, Advocates.

With

Contempt Case (AT) NO.08 OF 2019

IN

COMPANY APPEAL (AT) (INSOLVENCY) NO.553 OF 2018

In the matter of:

Gandhar Oil Refinery (India) Ltd

Applicant

Vs

Raghu Rama Krishna Raju

Respondents

For Applicant: Mr. Sanjay Hegde, Senior Advocate with Mr. Nithin Saravanan, Ms Arunima Singh, Ms Priyadarshini, Advocates.

Mr. Anirudh Wadhwa and Mr Bhargav Thali, Advocates.

ORDER

18.07.2019 –Pursuant to notice, Mr. Raghu Rama Krishna Raju, Contemnor No.1 has appeared in person. We have heard learned counsel for the appellant(s).

2.

2. Post the matter for further hearing under the heading of “Admission (After Notice)” on **23rd August, 2019** after part heard matters.

3. The appearance of the contemnor Mr. Raghu Rama Krishna Raju is dispensed with for the present. Pendency of the case will not come in the way of contemnors to purge the contempt if the order is complied with in its letter and spirit.

4. The office is directed to correct the cause title of the contempt case.

5. In the meantime, learned counsel for the appellants may file rejoinder to the reply affidavit.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice Bansi Lal Bhat)
Member (Judicial)

Bm/gc